

(b) if so, whether NIG and NCTC would be sharing information to coordinate sharing as well as analyzing intelligence inputs received by Security agencies; and

(c) if so, by what time final decision in setting up of National Intelligence Grid and National Counter Terrorist Centre is to be set up and by what time they are likely to start its operation and to what extent it has achieved full results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As part of an ongoing exercise to strengthen and upgrade intelligence set up, action has been initiated for establishment of online, dedicated and secure connectivity between designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMACs) in 30 important identified locations and between the SMACs and the State Special Branches. Further, Multi-Agency Centre in the Intelligence Bureau, is also being strengthened and re-organized to enable it to function on 24X7 basis for real time collation and sharing of intelligence with all other intelligence and security agencies of the Central and State Governments/Union Territories. The Government is also proposing to establish a focused institutionalized mechanism in the form of a National Counter Terrorism Centre (NCTC), with an aim of taking pro-active counter-terrorism measures complementing with other concerned agencies.

Report of NHRC on custodial deaths

2012. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to a report based on data from National Human Rights Commission (NHRC), there is no let up in custodial deaths in the country;

(b) if so, the facts and details thereof;

(c) whether the actual number of police custodial deaths are more than the recorded one;

(d) if so, whether the Union Government has since taken any steps to check such police custodial deaths and would also direct State Governments in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (e) No such report has been received in Ministry of Home Affairs. However, as per information provided by National Human Rights Commission (NHRC), the total number of Custodial Deaths reported in the Country, during the period from 2005-06 to 2007-08 are given as under:

Year	Custodial death reported		
	Judicial Custody	Police Custody	Total
2005-06	1591	139	1730
2006-07	1477	119	1596
2007-08	1789	188	1977

'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution and as such registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments including cases relating to Custodial Deaths. However, Government of India has been issuing guidelines from time to time to make concerted efforts to improve the administration of Criminal Justice System and to take effective measures to control crime.

Moreover, National Human Rights Commission (NHRC) has also issued instructions to all State Governments/Union Territory authorities which are under obligation to report all deaths in custody, within 24 hours of its occurrence irrespective of the cause of death of the deceased. These are examined by NHRC from human rights perspective after calling for requisite reports and other relevant materials and appropriate orders are passed by the Commission.

Section 176 of Cr. P. C. has also been amended to provide that in case of death or disappearance of a person or rape of a woman while in the custody of the police, there shall be mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within 24 hours of death *vide* Cr. P. C. (Amendment) Act, 2005.

Possibility of terror attack from air

2013. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to the intelligence reports the next terror attacks might be executed from the air;

(b) if so, the facts and details thereof;

(c) whether Pakistan's terror group are targeting key defence establishments to launch sensational attacks on important locations; and

(d) if so, the counter strategy Government proposes to adopt in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) There are no specific inputs to this effect.

(d) Does not arise. However, the Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, including terrorist incidents, and a number of significant steps have been taken to enhance the level of preparedness to counter terrorist incidents, to strengthen the intelligence and security apparatus, and strengthen the legislative and investigative provisions to counter terrorism.

Review of VIP security

2014. SHRI MAHENDRA MOHAN:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has recently decided to review the list of VIPs who are enjoying security cover;